

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **11.12.2020 at 2.30 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : TCP/149/2016
NAME OF THE APPLICANT : C.Ponmalar
NAME OF THE RESPONDENT : Leather Export House India Pvt Ltd & 3 others
UNDER SECTION : 397/398 of CA 1956

ORDER

Ms. S.Manjula Devi, Advocate for the Petitioner and Mr. B.Dhanaraj, Advocate for R2(a), R2(b) and R(d) are present through Video Conferencing Platform. None present for R2(c).

Ld. Counsel for the Petitioner seeks for some more time to file a Rejoinder.

It is seen from the Order of this Tribunal dated 23.01.2020 that at request of the Ld. Counsel for the Petitioner, three weeks' time was granted to file a Rejoinder. It is represented that due to COVID-19 Pandemic situation and since mediation efforts were taking place as between the parties and in the circumstances, the petitioner was unable to file the Rejoinder within the time prescribed and today also further time to file the same is sought for.

Taking into consideration the said representation, three weeks' time is granted to file the Rejoinder by the Petitioner.

Post this matter finally on **18.03.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)